(d) the details of the action plan worked out by Government for timely implementation of construction of the dam by removing the obstacles coming on the way?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) Yes Sir.

- (b) As reported by the Government of Gujarat, 2862 Project Affected Families of Madhya Pradesh have been allotted agriculture land in Gujarat till April, 1998.
  - (c) Does not arise.
- (d) Since the last meeting of Review Committee for Narmada Control Authority held on 13.11.1996, the Resettlement & Rehabilitation Sub-group has met 7 times and the Rehabilitation Committee has undertakn 3 visits to Resettlement & Rehabilitation sites and submergence villages in the 3 States besides convening of 2 Inter-State meetings of Madhya Pradesh and Gujarat Field Officers to resolve various operational field-level difficulties coming in the way of smooth implementation .

## Flood Control Measures in Assam

1043. DR. ARUN KUMAR SARMA: Will the PRIME MINISTER be pleased to state:

- (a) the details of projects sanctioned under Rs. 500 crore Prime Minister's special package (October, 1996) for flood control measures in Assam and amount allocated during 1997-98 and 1998-99 against such project;
- (b) the number of proposals pending for sanction with Government including those for protection guidelines finalised for utilisation of the above Rs. 500 crores during the Ninth Plan; and
- (c) the schemes sanctioned during the period under normal budget for permanent flood and erosion control measures?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) Prime" Minister's package of Rs. 500 crore is for execution of flood control works on Brahmaputra as central sector projects under the IX five year plan. Allocation for the Water Resources sector in the Centre for the IX five year plan is yet to be finalised. Selection of projects for inclusion in this package would be possible only after finalisation of allocation of funds under IX Plan.

- (b) There are 17 schemes on short term measures under appraisal in Central Water Commission.
- (c) 14 schemes for short term measures at an estimated cost of Rs. 34.76 crore were approved during 1997-98 under normal budget and none for 1998-99 till date. No scheme for permanent flood and erosion control has been submitted by the State for techno-economic clearance. 12.00 NOON

## PAPERS LAID ON THE TABLE

- I. Reports and Accounts (1996-97) of Oil and Natural Gas Ltd., New Delhi, Gas Authority of India Ltd. New Delhi, Lubrlxol India Ltd., Mumbai and Bongaigaon Refinery and petrochemicals Ltd., Assam & related papers.
- II. Memorandum of Understanding between the Govt. «f India & various Petroleum Companies.
- III. Notifications of the Ministry of Petroleum and Natural Gas

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री श्री संतोष गंगवार: महोदय मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- (1) कंपनी अधिनियम की धारा 619क की उपधारा
  (1) के अधीन, निम्नलिखित पत्रों की एक-एक प्रति
  (अंग्रेजी तथा हिन्दी में):-
- (i) (क) 1996-97 के वर्ष के लिए ऑयल एंड नेचुरल गैस कारपोरेशन लिमिटेड, नई, दिल्ली का वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखा-परीक्षक की टिप्पणियों सहित।